

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**IA No.283 of 2012 in**  
**DFR No. 1501 of 2012**

**Dated: 4<sup>th</sup> October, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Tata Power Trading Company Ltd. ... Appellant(s)**

**Versus**

**Maharashtra State Electricity Distribution  
Co. Ltd. & Anr ....Respondent(s)**

**Counsel for the Appellant(s): Mr. M.G. Ramachandran,**

**Mr. Anand K. Ganesan**

**Counsel for the Respondent(s): Mr. Abhishek Mitra for R.1**

**ORDER**

**IA No.283 of 2012**

*(Condone delay Appl.)*

We have heard the learned counsel for the parties.

This is an Application to condone the delay of 14 days in filing the Appeal against the main Order dated 15.06.2012.

Since there is sufficient cause to condone the delay, the delay is condoned. Accordingly, the Application is disposed of.

The Registry is directed to number the Appeal and post for Admission on **05.10.2012.**

**(Rakesh Nath)**  
**Technical Member**  
**ts/mk**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**